

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 133/TT/2017

Subject : Approval of transmission tariff from COD to 31.3.2019 for +/-100 MVAR STATCOM at NP Kunta Pooling Station under "Transmission System for Ultra Mega Solar Park in Anantapur District, Andhra Pradesh - Part A (Phase-I)"

Date of Hearing : 3.8.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Karnataka Power Transmission Corporation Ltd., and 16 others

Parties present : Shri S.K. Venkatesan, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri B. Dash, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri R. Kathiravan, TANGEDCO
Ms. K.S. Indra Kumari, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that “+/-100 MVAR STATCOM at NP Kunta Pooling Station” covered in the instant petition has been commissioned on 1.4.2017 and requested for grant of AFC under Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the PoC computation. He submitted that reply to the petitioner has been filed by TANGEDCO and sought time to file the rejoinder to the same.

2. The learned counsel for TANGEDCO submitted that as per the Investment Approval, the instant asset was planned to be commissioned alongwith commissioning of the first element of Phase II, i.e. by 12.7.2018. However, the petitioner has advanced the commissioning of the asset and claiming tariff from 1.4.2017. There is no necessity for the petitioner to advance the commissioning of the STATCOM along with Phase I elements. He submitted that as per the technical guidelines, inverters in the solar plants



are contributing to the LVRT capabilities of the solar plants and not the STATCOM. Therefore, STATCOM is going to serve same purpose and is not required in Phase I. Learned counsel further submitted that the petitioner has not submitted the details of the MNRE grant and Central Financial Assistance (CFA), if any, granted for the instant transmission system.

3. In response, the representative of the petitioner submitted that they have applied for CFA grant from MNRE in October, 2016, which is likely to be approved within two to three months.

4. The Commission directed the petitioner to submit the reasons for advancing the commissioning of the instant asset and its comments on the issues raised by TANGEDCO. The Commission observed that the petitioner's prayer for grant of tariff for inclusion in the PoC computation would be considered after the receipt of the petitioner's response. The Commission also observed that as per the minutes of the 38th SCM held on 7.3.2015, the CTU was to obtain clarification on the eligibility for LTA, Connectivity, issue of Multiple Injections, whether the sub-station which is in the premises of the solar park should be under the scope of park developer or in STU/CTU and whether LTA should be applied by actual generation developers who may sign PPA with AP DISCOMS or the APSPCL and directed the petitioner to submit action taken and the clarifications received.

5. The Commission further directed the petitioner to submit the following additional information on affidavit, with an advance copy to the respondents, by 4.9.2017.

- a. The RLDC certificate along with COD letter under Regulation 5(2) of the 2014 Tariff Regulations;
- b. CEA certificate under Regulation 43 of CEA (Measures Related to Safety and Electricity supply) Regulations, 2010;
- c. Revised tariff forms as per actual COD along with Auditor certificate in case of Asset I;
- d. The current status of commissioning of elements to be implemented in Phase II;
- e. Submit reasons for addition of STATCOM along with system studies and a brief note on the same; and
- f. The certificate from the CMD/CEO/MD of the company as required under Clause 6.3 (A) (4) (vi) of the Central Electricity Regulatory Commission (Indian Electricity Regulatory Commission) Regulation, 2010.

6. The Commission directed the respondents to file their replies by 22.9.2017 with an advance copy to the petitioner who shall file its rejoinder, if any by 8.10.2017 failing which the matter would be decided on the basis of the information already available on record.



7. The Commission directed to list the matter for hearing on 24.10.2017.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

